

C.C.P.No.47/2006  
In  
O.A.No.453/2005

Dated: 04.11.2008.

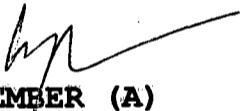
HON'BLE MR M. KANTHAIAH, MEMBER (J)  
HON'BLE DR A.K. MISHRA, MEMBER (A)

App: Shri Alok Trivedi.

Resp: None.

Heard applicant counsel. Counsel for applicant submits that the respondent authorities have considered his claim but rejected by way of order Dt. 18.03.2006 which is filed alongwith compliance report and thus C.C.P. has become infructuous.

Thus, C.C.P. is dismissed as infructuous with a liberty to the applicant to file fresh OA if he is still aggrieved with rejection order Dt. 18.03.2006, as per rules. Notices are discharged.

  
MEMBER (A)

  
MEMBER (J)

04-11-08

Amit/.

*copy of order  
dated 18.3.2006  
be handed  
05.11.2008*